

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1196 of 2019**

**IN THE MATTER OF:**

**Chitra Deshmukh**

**...Appellant**

**Vs**

**Punjab National Bank & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Saurabh Jain and Ms. Vidya Prabhakaran,  
Advocates.**

**For Respondents: Mr. Karan Gandhi and Ms. Sudiksha Saini,  
Advocates for IRP.**

**ORDER**

**29.01.2020:** Learned counsel for the Appellant submits that in compliance to order dated 17<sup>th</sup> December, 2019, Appellant has filed an additional affidavit in terms of Diary No. 18139 dated 23<sup>rd</sup> January, 2020.

Registry is directed to place the same on record. Appellant to provide copy thereof to learned counsel for the Respondent during the course of the day.

Respondent is allowed to file his reply to the affidavit within three days.

Post the appeal 'for orders' on **6<sup>th</sup> February, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

*am/nn*